

**GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF ECONOMIC AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4032
TO BE ANSWERED ON 9TH DECEMBER, 2016/18TH AGRAHAYANA, SAKA, 1938**

Fiscal Laws for Genuine Patients

4032. SHRI CH. MALLA REDDY.:

QUESTION

Will the Minister of FINANCE be pleased to state:

- (a) whether the Corporate hospitals in the country have requested the Government to relax fiscal laws for genuine patients making money transfer easier for medical treatment; and
- (b) if so, the details thereof and steps taken in this regard?

ANSWER

**MINISTER OF STATE IN THE MINISTRY FOR FINANCE
(SHRI ARJUN RAM MEGHWAL)**

(a) & (b): No request has been received from corporate hospitals to change fiscal laws. However, in the context of the cancellation of the legal tender character of the old High Denomination bank notes of Rs. 500 and Rs. 1000 denominations, the Government has reviewed the situation from time to time and has made certain exemptions for the convenience of the public. Accordingly, it was decided that Old High Denomination bank notes will continue to be accepted at Government Hospitals and in all pharmacies on production of Doctor's prescription. This facility has been extended until December 15, 2016 for receipt of old High Denomination notes of Rs. 500. Banks have also been advised to arrange mobile banking vans to the extent possible at major hospitals to carry out emergency banking transactions for patients. Further, to safeguard the interest of patients at various hospitals, members of the public have been advised that they can make complaints to the concerned District Magistrates/District Administration for action against those hospitals which are not accepting Cheques/ Demand Drafts and online payment transfer mechanisms.
